

**PRESS RELEASE**

On 02.08.2021 Dr. Justice S. Muralidhar, Chief Justice of the High Court of Orissa launched multiple e-Services such as High Court's mobile app, facility of online payment of fines in cases before District and Subordinate Courts, the system of Virtual Courts for dealing with traffic e-challan cases in Bhubaneswar-Cuttack Commissionerate area and commencement of live streaming of Court proceedings of the Court of Chief Justice for the benefit of the litigants and Advocates of the justice delivery system at large.

Addressing a gathering of Judges of the High Court, District Judges, the Advocate General, the D.G. of Police, Odisha, the Commissioner of Police, Cuttack and Bhubaneswar, the Transport Commissioner-cum-Chairman, State Transport Authority, Odisha and other dignitaries through video conferencing Justice S. Muralidhar emphasized upon the intended benefits of ushering in technology into the day to day work of the Judicial system and briefly touched upon the purpose of launching the new e-services. He extended gratitude to the eCommittee of the Hon'ble Supreme Court of India for its consistent endeavor towards bringing substantial changes in the Judicial Process through use of technology over the past decade and for all the support provided to the High Court in its technological undertaking.

Justice Muralidhar impressed upon the Judicial Officers and Members of the Bar to work in cohesion and to give their best in fulfilling the expectations of the common man from the Justice Delivery system.

Speaking about the concept of live streaming of Court proceedings, Justice Muralidhar informed that live streaming will commence in his Court on trial basis. He highlighted that ultimately the aim of resorting to live streaming is to enhance accessibility and transparency of Court proceedings. He urged everyone to share their feedback with the Court on all its undertakings including live streaming assuring that every constructive feedback shall be promptly considered.

Justice Biswajit Mohanty, the Chairman of the High Court's Information Technology and Artificial Intelligence Committee and Justice Satrughana Pujahari, the former Chairman of the Computer cum Steering Committee also spoke on the occasion highlighting various benefits of the newly launched Mobile App of the High Court, the facility of online payment of fines and Virtual Courts.

The Advocate General of Odisha also hailed the recent technological advancements made by the High Court of Orissa under the leadership of the Chief Justice and the I.T. Committee of the High Court.

Earlier, the D.G. of Police, Odisha, the Commissioner of Police, the Transport Commissioner-cum-Chairman, State Transport Authority, Odisha, the State Informatics Officer, NIC, Odisha spoke on the occasion welcoming the e-initiatives of the High Court for the benefits of litigants.

Detailed guidelines and manuals regarding High Court's Mobile App, e-Payment of Fine, Virtual Courts have been made available in the Court's website.

Live streaming of proceedings of the Chief Justice's Court commenced from 2 PM onwards on 02.08.2021 and can be viewed in the official YouTube channel of the High Court of Orissa.